

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri S.R.Adige, Vice-Chairman (A)
Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2651/2000

New Delhi, this the 21st day of January, 2002

Dr. R.C.Singh
s/o Late Shri Hansa Singh
Senior Scientist (Forestry)
G.S.M.Division,
I.G.F.R.I. Jhansi
U.P., R/o House No.E-679/21 Ashok Nagar
Behind LIG Flats Loni Road
Shahdara, Delhi - 110 093.... Applicant

(By Shri Dilip Singh, Applicant's son in person)

Vs.

1. Indian Council of Agricultural Research
through its Director General
Krishi Bhawan
New Delhi - 110 001.
2. Indian Grassland & Fodder Research Institute
(I.G.F.R.I.), A.S.P.Division
Jhansi, U.P., through its Director. . . Respondents

(By Advocate: None)

O R D E R (Oral)

By S.R.Adige, Vice-Chairman (A)

The applicant seeks the reliefs contained in
Paragaph 7 of the OA.

2. We note that the reliefs claimed by the
applicant are quite general and unspecific in nature.
Moreover, the applicant himself is stated to have,
unfortunately, expired during the pendency of the OA.

3. We dispose of the OA with a direction that
in the event any legitimate dues are owed by
respondents to the deceased applicant, and Shri Dilip
Singh, son of the applicant, who is present in Court
files a self-contained representation to the
respondents in regard to the same, within four weeks

from today, the respondents should dispose of that representation in accordance with rules and instructions under intimation to applicant's son within three months from the date of the receipt of such representation. The OA is disposed of accordingly. No costs.

S. Raju

(SHANKER RAJU)
MEMBER(J)

S. Raju

(S.R.ADIGE)
VICE-CHAIRMAN(A)

/RAO/